



The Travancore-Cochin Electricity Supply Surcharge (Repeal) Act, 1971

Act 37 of 1971

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Act 37 of 1971

**THE TRAVANCORE-COCHIN ELECTRICITY SUPPLY SURCHARGE
(REPEAL) ACT, 1971^[1]**

An Act to repeal the Travancore - Cochin Electricity Supply Surcharge Act, 1955

Preamble.—WHEREAS it is necessary to repeal the Travancore - Cochin Electricity Supply Surcharge Act, 1955;

Be it enacted in the Twenty-second Year of the Republic of India as follows:

1. *Short title and commencement.*— (1) This Act may be called the Travancore-Cochin Electricity Supply Surcharge (Repeal) Act, 1971.

(2) It shall be deemed to have come into force on the 1 st day of April, 1968.

2. *Repeal.*—The Travancore-Cochin Electricity Supply Surcharge Act, 1955 (14 of 1955), is hereby repealed.

3. *Assignment of arrears to the Board.*—Any amount of surcharge collected by the Kerala State Electricity Board and payable to the Government and any arrears of surcharge recoverable under or by virtue of the provisions of the Act, repealed by section 2 shall be credited, or shall be recovered and credited, as the case may be, in the revenue accounts of the said Board as if it were the revenue accruing to that Board, notwithstanding anything contained in the Act so repealed.